

ITEM NO.66

COURT NO.6  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SECTION XI

Petition(s) for Special Leave to Appeal (C) No(s). 26389/2018

(Arising out of impugned final judgment and order dated 03-08-2018 in SA No. 436/2018 passed by the High Court Of Judicature At Allahabad)

CHAIRMAN CENTRAL BOARD OF SECONDARY EDUCATION & ANR.                      Petitioner(s)

VERSUS

PRINCE SINGH & ORS.

Respondent(s)

IA No. 116598/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 26646/2018 (XI)

IA No. 116602/2020 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 27706/2018 (XI)

IA No. 121128/2020 - APPLICATION FOR PERMISSION

IA No. 121130/2020 - EXEMPTION FROM FILING O.T.

IA No. 121124/2020 - INTERVENTION/IMPLEADMENT)

Date : 12-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Ms. Pankhuri Shrivastava, Adv.  
Ms. Neelam Sharma, AOR  
Mr. Aryamn Sharma, Adv.  
Mr. Aryaman Sharma, Adv.

For Respondent(s) Mr. Venkateswara Rao Anumolu, AOR  
Mr. Rahul Narayan, AOR

Mr. Ankit Goel, AOR  
Mr. Ashish Kumar Chaurasiya, Adv.

Ms. Sakshi Kakkar, AOR  
Mr. R Karthik, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Hearing be expedited.

(DEEPAK JOSHI)  
COURT MASTER (SH)

(BEENA JOLLY)  
COURT MASTER (NSH)